

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A.No.272/97 in  
O.A.No.293/97

Hon'ble Sh. R.K. Aahooja, Member (A)

New Delhi, this the 9th day of February, 1998

(3)

Shri Raj Singh  
D.E.O. (P.E) Retd.  
3013/3A, Street No.18,  
Ranjit Nagar  
New Delhi - 110 008. .... Applicant

(By Shri D.R.Gupta, Advocate)

Vs.

1. Director of Education  
Old Sectt.  
New Delhi.
2. Dy. Director of Education  
Physical Education  
Chattarpal Stadium  
Model Town  
Delhi.
3. Chief Secretary to the  
Govt. of N.C.T. of Delhi  
Alipur Road  
Delhi. .... Respondents

(By Shri Vijay Pandita, Advocate)

O R D E R (Oral)

The Review Application has been filed by the applicant on the ground that there is an error apparent on the face of the record, in respect of the interest period on the delayed payments of Insurance, etc., in the order by which the OA No.293/97 has been disposed of on 19.9.1997. Heard the learned counsel for the applicant when the matter came up for hearing today. In the Para 5 of the said order directions had been given in the following terms:

"In the light of the above discussion, I dispose of this OA with a direction that the respondents will pay 18% interest on the delayed payment for the period of three months after the due date to the date of actual payment in respect of Insurance, Leave Encashment and Gratuity. The said payment will be made within three months from the date of receipt of a copy of this order."

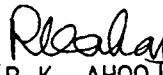
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2. The applicant had retired on 29.2.1992 but the dues in terms of Insurance, Leave Encashment, Gratuity had not been paid till 4.4.1997. There could therefore be no question of restricting the interest payment for a period of three months only. However, the insertion of "of" instead of "beyond" in the last line of page 2 unfortunately conveys that impression. I agree with the learned counsel for the Review Applicant that there has been a mistake ~~occurred~~ in the impugned order. Accordingly, RA is allowed and it is directed that the operative part of the Para-5 would ~~be~~ read as follows:

"In the light of the above discussion, I dispose of this OA with a direction that the respondents will pay 18% interest on the delayed payment for the period beyond three months after the due date to the date of actual payment in respect of Insurance, Leave Encashment and Gratuity. The said payment will be made within three months from the date of receipt of a copy of this order."

The RA is disposed of as above. No costs.

  
(R.K. AHOOJA)  
MEMBER (A)

/rao/